श्री विद्या चरंग शुक्त : अध्यक्ष महोदय, वैसे तो राजनार।यण जी के तकों को समझने में बहुत मुस्किल मबको होती है, छेकिन यह जो वात राजनार।यण जी ने कही है, बहुत सी बातों के साथ साथ इस पर भी सोच-विचार किया जा सकता है । लेकिन एक बात है जो उन्हें ध्यान में रखनी चाहिए कि इस मामले में कोई मोजतोल करने की या बारगेन करने की जब्दत नहीं है, इसे तो दिल से मान कर दिमाग से समझ कर सबको मंजूर करना है, तभी इसमें सफलता मिलेगी।

SHRI T V. ANANDAN: The hon. Minister has stated in his reply that there has been no change in the position, Is the Minister aware of the fact! tliat such of those Central Government officials who entered service under terms conditions prior to, and uiil'croni from, those prevailing today are being shunned out of grace by the higher-ups because they are unable to decipher a file put up in Hindi? If so, will the hon. Minister give an undertaking that those who entered service under the old terms and conditions will be safeguarded?

SHRI VIDYA CHARAN SHUKLA: It is the settled policy of the Government that we will not allow any discrimination on tlie basis of the knowledge or non-knowledge of any language as far as the Central Government Services and the official languages are concerned.

## REFERENDUM IN VIDARBHA

\*493. DR. BHAI MAHAVIR :t SHRI CHITTA BASU : SHRI B. V. ABDULLAH KOYA:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question No. 510 given in the Rajya Sabha on the 27th November, 1968 and state:

(a) the reaction of Government to the proposal to hold a referendum in Vidarbha for ascertaining the wishes of the people of that region on the demand for the formation of a separate State; and

†The question was actually asked on the floor of the House by Dr. Bhai Mahavir.

(b) the steps proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (.SHRI VIDYA CHARAN

SHUKLA): (a) and (b) The question whether the Vidarbha area should form a separate State or be part of Maharashtra has been considered in the past and the entire issue has been settled with the enactment of the States Reor-ganisaion A<sup>ct</sup>- 1956 and the Bombay Reorganisation Act, 1960. Government do not propose to reopen this issue.

DR. BHAI MAHAVIR: Is it not a fact that the people of Vidarbha have felt some resentment on certain basic matters which could very easily be avoided, for example, in the matter of location of certain universities? Is the Government aware that if this particular issue could be settled to the satisfaction of the people concerned, then probably the Congress people in Vidarbha would not be so much anxious to have a separate State of Vidarbha from Maharashtra? Secondly, when the Government says that the issue has been settled by the States Reorganisation Commission and afterwards Maharashtra was made as a separate State, if that is so, is it not also a fact that various disputes have not only been entertained but have also been adjudicated upon by Commission set up by the Central Government, and even States where the Congress is in power, for example, in both" the States of Mysore and Maha-lashtra, the dispute refuses to get resolved in spite of the fact that Justice Mahajan has given an award and the State which is benefited by the award agrees to abide by the award and the other State does not agree?" If so, what steps the Government is going to take to resolve such disputes and settled the matter in a manner which is congenial for national integration as well as the wishes of the people concerned?

SHRI VIDYA CHARAN SHUKLA: This matter has been finally settled by this hon. Parliament, and as far as the various disputes are concerned the hon. Member has been wrongly comparing that with border dispute. The question of Vidarbha is not comparable to amy minor border adjustments here and there. It is a major issue by itself. 'Therefore, I have indicated Govern-

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DR. BHAI MAHAVIR: My first question was specific about location of certain universities.

### SHRI VIDYA CHARAN SHUKLA:

That is a matter entirely within the jurisdiction of the Maharashtra Government and we are not in any position to comment upon it.

SHRI CHITTA BASU: May I know from the Minister whether the regional imbalances between western Maharashtra and Vidarbha region of Maharashtra in the economic growth, the failure of the Maharashtra Government to fulfil and honour the pledges given to the people of Vidarbha at the time of reorganisation of the State as Maharashtra, and finally the decision taken by the Government of Maharashtra in the matter of location of some university in Rahuri, which was based more on political consideration than on merit itself, gave a momentum to the movement to have a separate Vidarbha State among the people of Vidarbha region? If so, what is the reaction of the Home Minister himself to what this movement now is growing in that part of the State?

#### SHRI VIDYA CHARAN SHUKLA:

As far as the regional imbalances question is concerned, the Maharashtra Government has been particularly anxious to see that there is no complaint of this kind. Actually at the time of reorganisation there was some backlog about development activities and during the course of these years since the reorganisation took place that backlog has been cleared to a great extent.

SHRI CHITTA BASU: No, no.

# SHRI VIDYA CHARAN SHUKLA:

Yes, that has been cleared. That is the information we have. As far as the question of unfairness is concerned...

SHRI CHITTA BASU: I said certain assurances were given by the Maharashtra Government at the time of reorganisation of the State. What where the assurances and how were they fulfilled?

SHRI VIDYA CHARAN SHUKLA: All the assurances that were given are being fulfilled. Most of them have beet\* fulfilled. If there is any progress to be made towards fulfillment, that will also be made. There is no question of dishonouring any of the assurances given, and it is not a fact that the people of Vidarbha feel like that that there is any injustice being done to them. It is just made out like that.

to Questions

(Several hon. Members stood up.)

MR. CHAIRMAN: I should like to say one thing. I have stated for short and not very important questions five minutes; for anything that is important ten minutes. Hereafter I shall say instead of question time is over, ten minutes are over. All right, this time I shall give a concession, but this rule will be foi-lowed hereafter. I shall say ten minutes are and Members should not feel over disappointed because they are most anxious to put questions.

SHRI A. G. KULKARNI: I want to know from the Government whether Government is aware that the Chief Minister of Maharashtra issued a statement that the decision of locating the university at Rahuri is based on merit and not on politics. Secondly, is the Government aware that the Chief Minister of Maharashtra stated that they have already wiped out the backlog in the plan funds to be spent on the Vidarbha area? Is the Government aware of both these things?

SHRI VIDYA CHARAN SHUKLA": About the second question, I have already stated that sufficient clearance of the backlog has already been done. As far as the first question of the hon. Member is concerned. I have already said that the Maharashtra Government have made their position absolutely clear and we have no wish to make any comments about that. It is completely a matter within the jurisdiction of the Maharashtra Government.

श्री राजनारायण: नया सरकार हमारे इस स्झाव पर अमल करेगी कि वह अपने किसी उत्तर से या अपने किसी वयान से भविष्य में इस दढता में तनिक भी कभी न आने देकि जितना देश का टकडों में विभाजन हो गया है वह काफी है, अब कोई विभाजन न हो। वरना क्या सरकार के पास यह खबर आ गई कि अब काशीराज को अलग बनाने की मांग हो रही है, पाटलीपुत्र को अलग बनाने की मांग हो रही

श्री वाई० बी० चव्हाण: महावीर जी को क्ट दीजिए।

श्री राजनारायण: . . . और अववराज को अलग बनाने की मांग हो रही है। इसलिए अगर प्राचीन नामों के मोह में इस देश को बरबाद कराने की ओर यह सरकार नहीं चलना चाहती और विभिन्न मांगों को फिर से उकसा कर निभाना नहीं चाहती, तो दहता के साथ सरकार कह कि जो हो चुका, हो चुका, अब आगे किसी राज्य को टुकड़ों में नहीं बांटा जायेगा।

श्री विद्या चरण शुक्स : यह जो माननीय सदस्य का सुझाव है बड़ा सामयिक है और हम लोग इससे पूर्णतः सहमत हैं।

भी राजनारायण : हंस कर जवाब देने की वजाय गम्भीरता से जवाब दें।

#### INDIAN .SCHOOL OF INTERNATIONAL STUDIES

V. SHRI KRISHAN KANT : j SHRI R. P. SINHA:

Will ihe Minister of EDUCATION be pleased to state:

whether it is a fact that the visiting committee of the University Grants Commission had recommended that the Indian School of International Studies may be given recognition under Section 3 of the University Grants Commission Aa for a further period of five years;

- (b) whether it is a fact that the Ministry of Education agreed to grant the recognition for an indefinite period in view of the legal implications; and
- (c) if so, what remedial measures Government propose to take to remove the legal lacuna?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) Yes. Sir.

†The question was actually asked on the floor of the House by Shri Krishan Kant.

(b) and (c) The recognition for an indefinite period was granted in view of the advice given by the Ministry of Law that Section 3 of U.G.C. Act, 1956 did not authorise the Government to issue the notification for a limited period. As the Government of India has the power to revoke the notification at any time and this is more extensive than the power to issue notification for a limited period, no remedial measures are necessary.

SHRI KRISHAN KANT: May Iknow from the Government if they areaware that the Estimates Committeewhile giving its report had referred toboth the points of view as they appeared before the Estimates Committee andbecause of that it has recommended thatthis should be done? In view of therecommendations made by EstimatesCommittee, why was it not made clear?May 1 know from Governmentwhat they have done about the otherrecommendations of EstimatesCommittee? Could they tell us whichhave been accepted and adopted andwhich have not been? Governmenthave also appointed another Committeeto look into the affairs of the presentschool. What recommendations havethey made and how far have they beenaccepted?

SHRI BHAGWAT JHA AZAD: Sir, we are aware of the Estimates Committee's Report and the point regarding this notification being issued as mentioned in the Estimates Committee's Report. We are considering the Estimate Committee's Reports for implementation and very shortly Government will take a decision on that. As far as the third point is concerned about another Committee that was appointed, they have also submitted their recommendations. We were required to set up a Committee after five years to review the working of this School. Accordingly, a Committee was set up of three persons and they have already submitted their recommendations, in which they have suggested far wide changes, that the Research Fellowships should be forthwith abolished, that the number of members should be such and such and they have suggested that the area study need not be extended any further. So, I find that both in the Estimates Committee and this Commitee, there is a large